

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 307
(IB)-410(ND)/2022
New IA- 1745/2024

IN THE MATTER OF:

Karur Vysya Bank, Mrs. Seema Mittal ... **Applicant/Petitioner**

Versus

Mrs. Seema Mittal ... **Respondent**

Under Section: 95 of IBC, 2016

Order delivered on 26.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the Respondent :

For the RP : Adv. Prateek Kushwaha

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-1745/2024: Present IA has been preferred under Section 99 of the IBC, 2016. Let the notice be issued to the Respondent/Personal Guarantor returnable on 28.05.2024. It goes without saying that the copy of IA/Report shall be enclosed with notice. The Applicant undertakes to serve the notice upon respondent through all modes including E-mail and file affidavit/proof of service within one week.

List on 28.05.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)